

BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL AT BENGALURU (SCCH-17) M.V.C. No.5789/2022 BETWEEN: SRI. SAVITRA RAJU WANKHEDE AND OTHERS - PETITIONERS AND: DHANANJAY WANKHEDE AND OTHERS ... RESPONDENTS

PUBLIC NOTICE Public at large is hereby informed that my client has misplacled the Original Registration receipt alongwith Agreement for Sale Dt. 21st November 1990, Reg. vide document No. Chhapij 5767/1990 between M/s. SAI P R A B H A T CONSTRUCTION CO. And Mr. VASANT V. MANDHIRE. In respect of Flat bearing No. 101, First Floor, in the building known as Moreshtar Kripa Co-op. Hsg. Soc. Ltd., Survey No. 19-B, Umele, Vasai Road (W), Tal. Vasai, Dist. Palghar. In case the same is found it should be returned to my client or to us forthwith. In case any person has any rights, claims and interest in respect of transfer aforesaid property, or otherwise, the same should be known in writing to me at the address mentioned below with the documentary proof within 14 days from the date of publication hereof, failing which it shall be construed that such claim is waived, abandoned.

बैंक ऑफ बरोडा Bank of Baroda POSSESSION NOTICE [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002] Whereas, the undersigned being the authorized officer of the Bank of Baroda, Vashind, Branch, Durvankur, Shriram nagar, Shahapur, Vashind west, Thane, Maharashtra 421601, EMAIL: VASHIND@bankofbaroda.co.in

SBI भारतीय स्टेट बैंक Retail Asset Centralised Processing Centre Thane Doshi Pinnacle, Gala No. 3, Plot E7, Road No. 22, Wagdi Industrial Estate, Circle No. 22, Thane (W), 400 604. Email: rasecc.thane@sbi.co.in DEMAND NOTICE A notice is hereby given that the following borrower/s Mr Sunil Dhar, Smt Ruby Kaul, 607/608 B Jangid Heights, Mangpada Ghodbunder Road, Thane (W) 400 607, (HOUSE LOAN AC/3019661194) have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA) on 28/02/2023. The notices were issued to them on 18/07/2023 under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but have been returned unavailed, they are hereby informed by way of this public notice.

केनरा बैंक Canara Bank J B NAGAR DP CODE- 2675 : Municipal Retail Market CTS - 468C, J B Nagar, Andheri (East) Mumbai - 400099. Email: cb2675@canarabank.com, Tele : 8928046354 PHYSICAL POSSESSION NOTICE (SECTION 13(4)) (For Immovable Property) Whereas the undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 18.03.2023 calling upon the Borrower Shri Vijay Vasant Rathod & Vasant Devi Singh Rathore to repay the amount mentioned in the notice, being Rs. 17,25,880.72 (Rupees Seventeen Lacs Twenty Five Thousand Eight Hundred Eighty Paise Sevaenty Two Only) within 60 days from the date of receipt of the said notice.

PUBLIC NOTICE SUB:- Partnership firm of M/S H & M ENTERPRISES having its PAN No. AANFH939G, Gumasta License bearing No. 890475038 / R N Ward/ Shop 1, Udyam Registration Certificate No. UDYAM-MH-18-0071855 and its business address at Shop No. 3, Joy Apartments, D. P. Road, I. C. Colony, Borivali (West), Mumbai-400103. I MRS. MADONNA RODRIGUES partner of the above firm M/S H & M ENTERPRISES have to inform the public at large and to all the concerned authorities / banks that with effect from 24th July 2023, I have resigned from the said partnership firm. That as from 24th July 2023, I shall not be responsible or liable for any acts of the said firm. That even after multiple notices and emails to my partner MS. HASINA HATIM NETERVALA, she has chosen not to respond to any of the notices and email sent by me and through my Advocate and has been untraceable and uncommunicated from past one year.

PUBLIC NOTICE Shri PRABHUDAS GIRDHARLAL PATEL and Smt. NAYNA PRABHUDAS PATEL are members of the JAI GIRNAR PREMISES Co-op. Society Ltd. having address at Flat No. 304 on the 3rd floor of building known as "GIRNAR", 69, Tardeo Road, Mumbai- 400 034, has lost/ misplaced Share Certificate No. 52 Distinctive Nos. 256 to 260 (both inclusive) in respect of flat No. 304. The said society invites claims/objections if any from the interested parties to issue Duplicate Certificate to Shri PRABHUDAS GIRDHARLAL PATEL and Smt. NAYNA PRABHUDAS PATEL. If no claims/objections are received within 15 days from the date of this publication, the society shall be free to consider the request for issue of Duplicate Share Certificate to Shri PRABHUDAS GIRDHARLAL PATEL and Smt. NAYNA PRABHUDAS PATEL as appropriate and no claims and objections of whatsoever nature will be entertained thereafter.

Description of the Immovable Property 1) Equitable Mortgage of Flat No. 301, 3rd Floor, D Wing, Building No. 2, Samarth Apartment, Shree Samarth Complex, Village Vashind, Tal Shahpur, Distt. Thane- 421601 belonging to Mr. Sanjay Suralake. 2) Equitable Mortgage of Gala No. 1 A, Ground Floor, Prabha Keshav, Village Vashind, Tal Shahpur, Distt. Thane-421601 belonging to Mr. Rushikesh Pandav. Date : 21.07.2023 Sd/- Authorized Officer, Bank Of Baroda

HERO HOUSING FINANCE LIMITED Regd. Office: 09 Community Centre, Basant Lok, Vasant Vihar, New Delhi- 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800. Email: customer.care@hero.hfi.com Website: www.herohousingfinance.com CIN: U65192DL2016PLC30148 Contact Address: Office No. B-305, BSEL Tech Park, Plot No. 3915 & 3915A, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai, Maharashtra-400703

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

Table with 4 columns: Loan Account No., Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s), Date of Demand Notice/Amount as per Demand Notice, Date of Possession (Constructive/ Physical)

Description of Secured Assets/Immovable Properties : All piece and parcel of property bearing Flat No 303, 3rd Floor 'A' Wing, Yadni, Apartment Co, Operative Housing Society Limited, Village Sopara, Laxmiben, Chhedra Nagar, Nallasopara West, Taluka Vasai, District Palghar, Maharashtra 401203, area admeasuring 72.05 sq mtrs i. with common amenities written in title document date: 27-07-2023 Place : Mumbai Sd/- Authorised Officer, For Hero Housing Finance Limited

बैंक ऑफ बरोडा Bank of Baroda POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002) To, M/s. Mahesh Tammyaya Poojari, Proprietor M/s. Jagdamba Enterprise

Ref. : Credit facilities with our Malad Kandivali Link Road Branch. 1. We refer to letter No. BMDP/SBM/PS/40/20-21 dated 20.01.2017, conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan / credit facility accounts and the security interests created for such liability are as under:

Table with 5 columns: Sr. No., Nature and type of facility, Limit (₹ in lakhs), Rate of interest, Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)

2. In the letter of acknowledgment of debt dated 30.08.2022 you have acknowledged your liability to the Bank to the tune of ₹ 28,52,668.48 as on 30.08.2022 (date) For Baroda Property Prde Oid Limit (The out standings stated above include further drawings and interest up to 28.02.2023 (date). Other charges debited to the account are ₹ NIL.

3. As you are aware, you have committed defaults in payment of interest on above loans / out standings for the quarter ended June 2023. You have also defaulted in payment of instalments of term loan / demand loans which have fallen due for payment on 31.05.2023 and thereafter. 4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 31.05.2023 (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us. Sd/- Authorised Officer, Bank of Baroda

THE KALYAN JANATA SAHAKARI BANK LTD. MULTI-STATE SCHEDULED BANK. HEAD OFFICE - "Kalyanam" astu", Om Vijaykrishna Apartment, Adharwadi Road, Kalyan (W) Dist. Thane - 421 301. Contact - 090116 87345, 0251-2221367, 2221368 SALE NOTICE OF ASSET - Fully furnished Office Sale of Office Premises owned by Bank, along with furniture, fixtures etc. available for sale on 'AS IS WHERE IS' basis.

Description of the asset(s) offered for sale. Office Premises No. 1201, 12th Floor, Peninsula Park, situated at Plot No. A-4, CTS No. 694, Veera Desai Road, Village Oshiwara, Off Link Road, Andheri (W), Mumbai - 400 053 admeasuring 1193 sq. ft. (built-up) along with Furniture, Fixtures, Air Conditioners, Machinery & Equipments there in.

Interested purchasers may contact Head Office of the Bank on above address or contact on above Telephone Nos. for further details, Term and Conditions. Date : 27.07.2023 General Manager

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (Government of Maharashtra Undertaking) Udyog Sarthi, Mahakali Caves Road, Andheri (E), Mumbai - 400 093 Tel.: (022) 26871634/26873856/9899/0052/1897

MIDC invites online bids for allotment of Residential plot on "As is where is basis" in following industrial area from 27.07.2023, 11.00 a.m. to 10.08.2023 till 5.00 p.m. for detailed information and filling online application visit our website www.midcindia.org.

Table with 5 columns: Sr. No., District, Industrial Area, Resi Plots, Area (in sq.m.)

NOTE :- All rights reserved by MIDC to changes No. of Plots & Area. After End of above mentioned 15 days period, the plots which received less than 2 bids, their period will be extended automatically for another 15 days. The Schedule of the same will be display on the website.

Helpline No. : +91 8422944043 During working Days (Morning 11.00 A.M. to 5.00 P.M.) E-mail ID - ebid@midcindia.org General Manager (Land) MIDC, Mumbai-93

AXIS FINANCE LIMITED (CIN U65921MH1995PLC212675) POSSESSION NOTICE (FOR Immovable Property) APPENDIX IV [See Rule 8(1)] [As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorized Officer of the Axis Finance Limited (AFL), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 03rd May, 2023 calling upon the Borrower(s) / Guarantor(s)/ Mortgageor(s) (1) MITASHA AVISH AGRAWAL residing at Agrawal House, Pandit Naka, Near Shivshakti Rice Mill, Gotheagar, Shahpur, THANE Maharashtra - 421601 (2) AVISH KAILASH AGRAWAL residing at Agrawal House, Pandit Naka, Near Shivshakti Rice Mill, Gotheagar, Shahpur, THANE Maharashtra 421601 (3) AVMIT PROPERTIES LLP residing at House No 678/B, Agrawal House, Pandit Naka, Shahpur, THANE, Maharashtra-421601 who have mortgaged the property more particularly described hereunder to repay the amount mentioned in the demand notice being Rs. 2,22,78,688 (Rupees Two Crore Twenty-Two Lakhs Seventy-Eight Thousand Six Hundred Eighty-Eight Only) due as on 30th April 2023 (amount o/s as on 13th July 2023 is Rs. 2,30,13,164 (Rupees Two Crore Thirty Lakhs Thirteen Thousand One Hundred and Sixty-Four Only) with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s) / Guarantor(s) / Mortgageor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) / Mortgageor(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 22nd day of July of the year 2023.

The Borrower(s) / Guarantor(s) / Mortgageor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of Rs. 2,30,13,164 (Rupees Two Crore Thirty Lakhs Thirteen Thousand One Hundred and Sixty-Four Only) due as on 13th July, 2023 and further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgageor(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY All that Piece and Parcel of bearing Entire Second Floor, admeasuring 544.465 Sq.Mtrs in the Building known as "KALPATRU SHOPPING COMPLEX" constructed on land bearing city survey no.369A and 374A, situated at laying and being village Shahpur, Old Agra Road. Taluka- Shahpur, Dist. Thane 421601.

Date: 22nd July, 2023 Place: Shahpur Authorized Officer Sd/- Axis Finance Ltd.

FOUNDATION OF INDEPENDENT FINANCIAL ADVISORS CIN - U74990MH2012NPL226953 3rd floor, Rahimtoola House, 7 Homji Street, Fort, Mumbai Maharashtra 400001 India T : +91-22-22641565 E-mail:response@ffindia.com Website - www.ffiindia.org

NOTICE OF 12TH ANNUAL GENERAL MEETING Notice is hereby given that the 12th Annual General Meeting (AGM) of the Members of Foundation of Independent Financial Advisors ("the Company") is scheduled to be held on Wednesday, August 16, 2023 at 05:00 P.M. (IST) at Indian Merchants Chamber, Kilachand Room, 2nd Floor, Churchgate, Mumbai- 400 020, Maharashtra, India to transact the business as set out in the AGM Notice dated July 25, 2023.

In case of any grievances or queries of the members relating to e-voting, the members may visit Help & FAQ sections of www.evotingindia.com or contact Ms. Prajakta Pawle on the details provided above. The Register of Members of the Company will remain closed from 27th July 2023 to 16th August 2023 (both days inclusive). Date: 27/07/2023 FOR FOUNDATION OF INDEPENDENT FINANCIAL ADVISORS Sd/- Dhruv Lalit Mehta Director DIN: 02083226

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF INESH ACCERRO LIMITED

Table with 2 columns: RELEVANT PARTICULARS, INESH ACCERRO LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INESH ACCERRO LIMITED on 25/07/2023.

The creditors of INESH ACCERRO LIMITED are hereby called upon to submit their claims with proof on or before 08/08/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms :- Form B - for claims by Operational Creditors except Workmen and Employees. Form C-for claims by Financial Creditors Form D-for claims by workmen and Employees. Form E- for claims by Authorized Representatives of Workmen and Employees, Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Please submit a copy of the duly completed forms for the attention of the IRP through electronic means at irpesh@gmail.com or physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims. The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India - Submission of false or misleading proof of claim shall attract penalties. Date : 27.07.2023 Place : Mumbai Sd/- Neelima Anil Bhathe (Interim Resolution Professional)

PUBLIC NOTICE Notice is hereby given to the public at large that MR. MAQBOOL AHMED ANSARI, the owner of Flat no. 1903 Vasudey Heights Co-operative Housing Society Ltd, Mulund Goregon Link Road opp. D' Mart Bhandup (W) Mumbai-400078 died intestate as on 02/11/2019 his legal heir son and nominee MR. NAVED AHMED ANSARI applied & Requested transfer to the share of the deceased in his favour. He has submitted all the documents, forms & NOC indemnity and Affidavit of all other legal heirs to the society. If any person or persons including above legal heirs or any third party who have any kind of claims, charge, right, interest, inheritance, lease sub-lease, lien for the above the said flat No 1903 in the said society should inform in writing supported by documents within a period of fifteen days of the date of publication of notice to the undersigned/ or Society office bearers as above, failing to which, it will be presumed that no adverse claims or objections concerning the flat exist or if they do exist, they stand waived hereinafter and in such event, it will proceed to complete the transfer as envisaged by MR. NAVED AHMED ANSARI, so please do note. Date : 27.07.2023 For & On behalf of Mr. Naved Ahmed Ansari Sd/- Sajid Husain Khan (Advocate) B-69 & 70, Station Plaza, Station Road, Bhandup (W), Mumbai- 400078 Mob:- 9892317292

PUBLIC NOTICE O.W. No. 3842/23 Chw. Commissioner Office, 2nd Floor, Sasra Building, Sasra Road, Worli, Mumbai-400 030. Date- 25/07/2023

Public Notice The appointment of trustees in the trust U/s 47 of Maharashtra Public Trust Act 1950

Application No. :- 51/2021 Name of the Trust :- Ramchandra Vishnu Bandivadekar Pratisthan." P.T.R. No. :- E-15346 (Mumbai)

1. Application No. 51 of 2021, Under Section 47 of The Maharashtra Public Trust Act 1950, as per Order dated 14/07/2023 passed below Ex. 48 by the Hon'ble Joint Charity Commissioner-1, Maharashtra State, Mumbai in the above referred application, it is hereby giving information to the general public at large through this Public Notice that whereas applicants have filed an application for appointing them as trustees in the Trust Viz "Ramchandra Vishnu Bandivadekar Pratisthan." having P.T.R. No E-15346 (MUMBAI) 2. The applicants have mentioned in Ex. 01 that at the time of registration of applicant trust there were following persons to look after affairs of trust. 01. Ramchandra Vishnu Bandivadekar Pratisthan 02. Dattatray Bhagoji Patil 03. Akaram Shivram Ranj 04. Ravindra Bahaji Ghadigaokar 05. Ramchandra Vishnu Bandivadekar 06. Madhusudan Raghunath Parab 07. Manuji Appa Kadakane 08. Govind Gaudu Patil 09. Rajaram Gopal Dalvi 10. Drajadi Dattaram Jalgotkar 3. The applicant has filed the Present application for the appointment of the following trustees in the trust. The applicant as are suggested for the appointment of trustees in the trust. Their names are as under. 01. Sharad Shankarrao Chile 02. Ashok Rajaram Shetye 03. Govind Babu Dhavan 04. Karuna Krishna Parab 05. Ricy Ravindra Mhamunkar 06. Pravin Madhusudan Parab 07. Sudhir Aappa Pawar 08. Anil Balkrishna Munj 09. Sanjali Ganesh Parab 4. If anyone have objection for the appointment of the above persons as trustees in the trust, then they may file within 30 days from the date of the publication of this public notice, written Objection/ Say in the Application No. 51/2021 which is pending before the Ld. Joint Charity Commissioner -1, Maharashtra State, Mumbai on date 30/08/2023 at 11.00 a.m. for hearing. If no one is present on the above date & time, it will be presumed that none have any Objection/say on the appointment & the Present application will be decided in accordance with law. This Notice have Given under my Signature and seal of the Charity Commissioner, Maharashtra State, Mumbai Dated 25/07/2023.

FORM WIN 6 (See rule 7) Before The National Company Law Tribunal, Mumbai Bench- Court -V. In the Matter of Nakoda Infrastructure And Leasing Private Limited (Company incorporated under Companies Act, 1956) Company Petition No of 119(MB)/ 2021 ADVERTISEMENT OF PETITION Notice is hereby given that a petition for the winding up of the above-named company by the Tribunal at Mumbai Bench (Court-5) on the 11th July, 2023 was presented to the said Tribunal on behalf of M/s Nakoda Infrastructure and Leasing Private Limited having address at 36, 4th Floor, 59 New Vora Bldg, Nakhoda Street, Pydhuni, Mumbai - 400003 in capacity as a Company and that the said petition is directed to be heard before the Tribunal on the 2nd August, 2023. Any contributory or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for the hearing of the petition and appear at the hearing for the purpose in person or by his representative. A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges for the same. Any affidavit intended to be used in opposition to the petition should be filed in Tribunal and a copy served on the petitioner or his representative not less than five days before the date fixed for the hearing. Date: 27.07.2023 Sd/- PCS Kunjal Dal Representative for Petitioner 105, Pawanahs Complex, Bh. Chamunda Restaurant, Subaji Char Rasta, Ring Road, Surat-395009 | Mob.: 9227900395 Email: k_dalal@rediffmail.com

Seal Sd/- (Seema Keti) Superintendent (J), Charity Commissioner Office, Maharashtra State, Mumbai